

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:15

ANSWERED ON:05.12.2013

REVIEW UNDER MGNREGS

Agarwal Shri Rajendra;Hazari Shri Maheshwar ;Upadhyay Seema;Vardhan Shri Harsh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has recently reviewed the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in various States/UTs;
- (b) if so, the details thereof and the outcome thereof;
- (c) the details of beneficiaries who have been provided 100 days employment during each of the last three years and current year, State/UT-wise;
- (d) the number of job cardholders who have not been given employment on demand during the said period, State/UT-wise;
- (e) whether the above job cardholders have been given compensation/ unemployment allowance;
- (f) if so, the details thereof and if not, the reasons therefor and the reaction of the Government thereto; (g) the steps taken by the Government to pay unemployment allowance to these job cardholders; (h) whether honorarium is not being paid to employees working on honorarium under MGNREGS in Uttar Pradesh for a long time; and (i) if so, the details thereof and the action taken by the Government in the matter?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)&(b) Yes, Madam. Central Government reviewed the progress under the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 in the Performance Review Committee meeting with all the States held on 24th, 25th September 2013. The progress on major parameters is at Annexure I.

(c) The number of households who have demanded employment vis-à-vis provided employment and the number of households who have completed 100 days of employment is indicated in the Annexure II.

(d) to (g) As per the database of the Ministry's MIS, the State-wise number of households who have not been provided work as per demand are in Annexure II. As per Section 7 of MGNREG Act, the states/UTs have to pay unemployment allowance if work is not provided within 15 days from the date from which work is demanded, after conducting due enquiry as per the Rules which are to be notified by the State. The Central Government is following up with States for effective implementation of this provision of the Act.

(h) & (i) There have been reports of dues in payment of remuneration to the Gram Rozgar Sahayaks in Uttar Pradesh. As per guidelines, it is the State Government's responsibility to pay the honorarium/salaries for the staff employed for implementation of MGNREGS from the funds provided for administrative costs @6% of the total expenditure. The State has been advised accordingly.